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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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19.10.2010

OA 292/2009 with MA 255/2010

Mr.P.P.Mathur, counsel for applicant.  
Mr.T.P.Sharma, counsel for respondents.

MA 255/2010 has been moved by the respondents thereby praying for taking on record a copy of the order dated 12.5.2010, whereby penalty has been imposed upon the applicant.

In view of what has been stated in the MA, the MA is allowed and the order dated 12.5.2010 is taken on record.

MA stands disposed of accordingly.

Learned counsel for the applicant submits that in view of the subsequent developments, whereby the respondents have imposed penalty upon the applicant vide order dated 12.5.2010, he does not want to press the present OA and the same may be disposed of with a liberty reserved to him to challenge the said order dated 12.5.2010 on all permissible grounds.

In view of what has been stated above, the present OA is disposed of in the aforesaid terms. No order as to costs.

*Anil Kumar*  
(ANIL KUMAR)

MEMBER (A)

*M.L.Chauhan*  
(M.L.CHAUHAN)

MEMBER (J)

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